

[Shri Raghunatha Reddy]

the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2475/69.]

CERTIFIED ACCOUNTS OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table—

(i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-2476/69.]

CORRECTION OF ANSWER TO USQ No. 1585, DATED 31-7-69 AND CINEMATOGRAPH (CENSORSHIP) FIFTH AMENDMENT RULES, 1969

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : I beg to lay on the Table—

(1) A statement correcting the answer given on the 31st July, 1969 to Unstarred Question No. 1585 by Shri Sheo Narain regarding film directed by a producer of T.V. Centre. [Placed in Library. See No. LT-2477/69.]

(2) A copy of the Cinematograph (Censorship) Fifth Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2536 in Gazette of India dated the 1st November, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-2478/69.]

REPORTS ON GANGES WATER POLLUTION AND ON LOCATING OF AN ADDITIONAL REFINERY IN ASSAM

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table—

(1) A copy of the Report of the Commission of Inquiry on Ganges Water Pollution. [Placed in Library. See No. LT-2479/69.]

(2) A copy of the Report of the Experts' Committee constituted by the Government of India to study and report on the Techno-Economic feasibility of locating additional refining capacity in Assam. [Placed in Library. See No. LT-2480/69.]

ANNUAL REPORT ETC. OF HINDUSTAN STEEL LTD., RANCHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1968-69.

(ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2481/69.]

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of SHRI K. RAGHURAMAIAH, I beg to lay on the Table following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

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| (i) Supplementary Statement No. II. | Eighth Session,
1969. |
| (ii) Supplementary Statement No. XII. | Seventh Session,
1969. |
| (iii) Supplementary Statement No. VIII. | Sixth Session,
1968. |

- (iv) Supplementary State- Fifth Session,
ment No. XV. 1968.
- (v) Supplementary State- Fourth Session,
ment No. XXI. 1968.
- (vi) Supplementary State- Third Session,
ment No. XVI. 1967.
- (vii) Supplementary State- Second Session,
ment No. XXIII. 1967.

[Placed in Library. See No. LT-2482/69.]

NOTIFICATION *Re.* M/s. RANIPET DINASEKHARA NIDHI LTD., ARCOT

SHRI RAGHUNATHA REDDY : I beg to lay on the Table :—

- (i) A copy of Notification No. G.S.R. 1466 published in Gazette of India dated the 21st June, 1969 declaring M/s. Ranipet Dinasekhara Nidhi Ltd., Arcot, Madras to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-2483/69.]

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 ETC., ETC.

SHRI P. C. SETHI : I beg to lay on the Table—

- (1) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—
- (i) G.S.R. 2273 (Hindi Version) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2730 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.
- (iii) G.S.R. 2732, G.S.R. 2733 and G.S.R. 2734 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 together with an explanatory memorandum.

- (iv) G.S.R. 2751 (Hindi and English versions) published in Gazette of India dated the 13th December, 1969 together with an explanatory memorandum.

[Placed in Library. See No. LT-2484/69.]

- (2) A copy each of the following Notification (Hindi and English versions) under section 159 of Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(f) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1969, published in Notification No. G.S.R. 2749 in Gazette of India dated the 13th December, 1969.

(ii) The Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1969, published in Notification No. G.S.R. 2750 in Gazette of India dated the 13th December, 1969.

[Placed in Library. See No. LT-2485/69.]

- (3) A copy of Notification No. G.S.R. 2752 (Hindi and English versions) published in Gazette of India dated the 10th December, 1969, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.

[Placed in Library. See No. LT-2486/69.]

- (4) A copy of Notification No. R.B.I. 1 (Hindi and English versions) published in Gazette of India dated the 6th December, 1969 making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935, under proviso to section 28 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT-2487/69.]

PRESS CONSULTATIVE COMMITTEE RULES, 1969 AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1969

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table :—